

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
CUBATICS PRROCESSORS INDIA PRIVATE LIMITED IS CURRENTLY HAS ONE
POWER GENERATING UNIT AND WAS EARLIER INTO PRODUCTION & SALE OF
PSF INDUSTRY AT SURAT

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	M/s Cubatics Prrocessors India Private Limited CIN:U17120GJ2008PTC052714 PAN: AABCJ9389D
2.	Address of the registered office	B-25 Gujarat Eco Textile Par N.H. No. 8, At & Po. Palsana, Surat, Gujarat- 394315
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Wind Power Project (Windmill) at Survey No. 51/2A/1P2 Ratdi-7, Ratadi Village, Porbandar District, Gujarat
5.	Installed capacity of main products/ services	2100 Kilowatt
6.	Quantity and value of main products/ services sold in last financial year	Not Available
7.	Number of employees/ workmen	NIL Employees
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by prospective resolution applicant via e-mail by raising specific request at e-mail id: resolution.cubatics@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by prospective resolution applicant via e-mail by raising specific request at e-mail id: resolution.cubatics@gmail.com
10.	Last date for receipt of expression of interest	23 rd July 2025
11.	Date of issue of provisional list of prospective resolution applicants	25 th July 2025
12.	Last date for submission of objections to provisional list	30 th July 2025
13.	Date of issue of final list of prospective resolution applicants	31 st July 2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	1 st August 2025
15.	Last date for submission of resolution plans	1 st September 2025
16.	Process email id to submit Expression of Interest	resolution.cubatics@gmail.com

Sd/-
CA IP Pankaj Bhattad
Resolution Professional
In the matter of Cubatics Prrocessors India Private Limited

PANKAJ
BHATTAD
Digitally signed by
PANKAJ BHATTAD
Date: 2025.07.02
12:55:35 +05'30'

IBBI Registration No. IBBI/IPA-001/IP-P-02841/2023-2024/14362

AFA Valid Upto: 31/12/2025

Address: Unit No. 605, 6th Floor, Sunteck Crest, Mukund Nagar, Andheri Kurla Road, Andheri (E), Mumbai- 400 059

Date: 02/07/2025

Place: Mumbai

નોટીસ

આથી વાલીકી સમાજ ગુજરાત સંગઠન ટ્રેડ યુનિયનના તમામ સભ્યોને જાણ કરવામાં આવે છે કે આપણે સૌ મળીને વાલીકી સમાજ ગુજરાત સંગઠન ટ્રેડ યુનિયનના સભ્યોના યુનિયનની સ્થાપના કરવા વિચારી રહ્યા છીએ આપ સર્વે સદર મિતિંગમાં નીચે જણાવેલા સ્થળે બિનચૂક હાજર રહેશો.

સ્થળનું નામ : દર, મીરાનગર સોસાયટી, નવા કોસાડ રોડ, સુરત, પિન નં. : ૩૮૪૧૦૭, તારીખ : ૧૫/૦૬/૨૦૨૫, સમય : સવારે ૯.૩૦ કલાકે **અનેન્ડા**

૧. વાલીકી સમાજ ગુજરાત સંગઠન ટ્રેડ યુનિયનમાં નવા યુનિયનની સ્થાપના કરવા અંગે

૨. કાર્યવાહક પ્રમુખની સંમતિ જે સ્પષ્ટ થાય તે.

સહી/-
નેશભાઈ બી. સોલંકી - પ્રદેશ પ્રમુખશ્રી
વાલીકી સમાજ ગુજરાત સંગઠન ટ્રેડ યુનિયન વતી

તારીખ : ૦૧/૦૭/૨૦૨૫

SMFG INDIA CREDIT COMPANY LIMITED
કોર્પોરેટ ઓફીસ : ૧૦ મો માળ, ઓફીસ નં. ૧૦૧, ૧૦૨ અને ૧૦૩, બીબી નોર્થ એવેન્યુ, મેકર મેકસીટી, બાંદ્રા કુર્લા કોમ્પ્લેક્સ, બાંદ્રા (પુર્વ), મુંબઈ-૪૦૦૦૫૧

સ્થાવર મિલકતના વેચાણ માટેની વેચાણ સુચના

સિક્વોરિટીગેશન અને રિકન્સ્ટ્રક્શન ઓફ ફાઇનાન્સિયલ એસેટ્સ એન્ડ એન્જીનીયર્ડ એન્ડ ઇન્વેસ્ટમેન્ટ એન્ડ ૨૦૦૨ હેઠળ સ્થાવર સંપત્તિ (ઓ ની) વેચાણ માટે ૧૫ દિવસની ઇ-ઠરાવુ વેચાણ નોટીસ સુરક્ષા વ્યાજ (અમલ) નિયમો, ૨૦૦૨ ના નિયમ ૮ અને ૯ ના પ્રોવીઝો સાથે વાંચો

આથી જાહેર જનતાને સામાન્ય રીતે અને ખાસ કરીને લેણદાર અને ગેરેન્ટરને સુચના આપવામાં આવે છે કે નીચે વર્ણવેલ સ્થાવર મિલકતો સુરક્ષિત લેણદારને ગીરવી/ ચાર્જ કરવામાં આવે છે, જેનો ભૌતિક કબજો અધિકૃત અધિકારી દ્વારા લેવામાં આવ્યો છે. **સેસએમએફકુ ઇન્ડિયા ક્રેડીટ કંપની લિમિટેડ (સંસ્થાપક કુલર્ન ઇન્ડિયા ક્રેડીટ કંપની લિમિટેડ) સિલ્વોર્ડ હારા “ જેમ છે ત્યાં છે ” “ જે છે તે છે ” અને “ જે પણ છે ”** તેના આધાર પર વેચાવામાં આવશે, તારીખ ૨૨.૦૭.૨૦૨૫ ના રોજ સવારે ૧૧.૦૦ થી ૧.૦૦ વાગ્યા સુધી (અમર્યાદિત સાથે ૫ મિનિટનું વિસ્તરણ) (વિસ્તરણ) ડ્ર. ૪૨,૧૨,૮૦૧/- (બેતાલીસ લાખ ચૌદ હજાર આઠસો એક ફક્ત) તારીખ ૧૪.૦૫.૨૦૨૫ વડુ વ્યાજ અને અન્ય ખર્ચ લેણદારો તરફથી સેસએમએફકુ ઇન્ડિયા ક્રેડીટ કંપની લિમિટેડ (સંસ્થાપક કુલર્ન ઇન્ડિયા ક્રેડીટ કંપની લિમિટેડ) સુરક્ષિત લેણદાર અને લેણદારો ગેરેન્ટરોના નામ ૧) વિરાટકુમાર રાજેન્દ્રભાઈ જરીવાલ ૨) રાજવિભાઈ ઘોષી. રા. ૧૬ ૩) મોહિની વિરાટકુમાર જરીવાલ ૪) ભાવીન રાજવિભાઈ રા. ૫) દલ્હી કડીલ

સામગ્રી ક્રિમિનલ ડ્ર. ૨૪,૦૦,૦૦૦/- (રૂપિયા સતાવીસ લાખ ફક્ત) ઇએમડી ભરવાની રકમ રૂ. ૨,૭૦,૦૦૦/- (રૂપિયા બે લાખ સિસેર હજાર ફક્ત) માટે છેલ્લી તારીખ ઇએમડી ભરવાની ૨૧.૦૭.૨૦૨૫

મિલકતનું વર્ણન : સમગ્ર જમીન અને મિલકત બેંગ્લોર્ન નં. -૪ ક્ષેત્રફળ ૧૬૭૭ ચો. ફુ. (ચુપ્ત મિલકત અપ), સાથે વગર ભાગીદારની જમીન ‘વેફુડ એપાર્ટમેન્ટ’ સીટી સર્વે નં. ૩૬૧૫ અને ૩૬૧૬ વોર્ડ નં. ૭, રામપુર મેઇન રોડ, સુરત શહેર

વેચાણની નિયમો અને વિગતો માટે સંપર્ક કરો : ૧) બી. બૉન્સીય રોગાવીનો મો. +૧૧ -૮૬૫૪૪૪૫૪૨૨ ૨) બી. સાર સોલંકી +૧૧ ૮૬૫૪૪૪૫૪૨ ૩) બી. વિવેન્કિનક સુબિન્દ - ૯૪ ૮૬૫૪૪૪૫૪૨ મહેરવાની કચેરી નાંચે કરો કે ખરીદદારો/મિલકતોને NEFT/RTGS/DD દ્વારા અન્યથા નથી ડિપોઝિટ રકમ (EMD) અને અન્ય લેવેલ મેન્ડેટ જમા કરાવવાની વગર છે. વડુ વિગતો માટે કુખા કરીને સેસએમએફકુ ઇન્ડિયા ક્રેડીટ કંપની લિમિટેડ (સંસ્થાપક કુલર્ન ઇન્ડિયા ક્રેડીટ કંપની લિમિટેડ) વેબસાઇટ એટલે કે www.smfgindia.comમાં આપેલી ડિલિન સંદર્ભ લેવાનું રહેશે.

સ્થળ : સુરત
તારીખ : ૦૨.૦૭.૨૦૨૫

NOTICE INVITING TENDER

Name of work :- "Providing asphalt Patch work to Various Roads in DNH District (South Zone)."



Tender Notice No. : 06 of 2025-26
On line downloading start of tender documents : 27.06.2025 18:55 Hrs
Pre Bid Meeting : 04.07.2025 12:00 Hrs
Last date & Time for Receipt of Bid/Uploading Bid : 04.07.2025 15:30 Hrs
Online Opening of Technical Bid : 04.07.2025 16:00 hrs. (if possible)
Online opening of Price Bid : 04.07.2025 16:00 hrs. (if possible)

For details please scan dtntenders.gov.in
e-se-road-dnh.nic.in
0260 2642041

Tender ID No. : 2025_UTDNH_7628_1

Outward No. : 3-2(18)PWD.II/Road/285 dt:27.06.2025

NO.IP/DMN/2/5/2025-26/591
DATED : 01/07/2025

Executive Engineer,
P.W.D. Work Division, II (Road),
Dadra & Nagar Haveli,
Silvassa

જૂનાગઢમાં વિદ્યાર્થીઓની ગાંધીગીરી સામે મૂક્યું તંત્ર

જૂનાગઢ,તા.૧ જૂનાગઢમાં વિદ્યાર્થીઓ દ્વારા ગાંધીમાર્ગે આંદોલન કરીને તંત્રને પરસેવો લાવી દેવાની ઘટના સામે આવી છે. અહીં છેલ્લા ઘણા સમયથી સ્કૂલે જતાં વિદ્યાર્થીઓ બસના સ્ટોપેજની માગણી કરી રહ્યા હતા. તેઓ છેલ્લા ઘણા સમયથી આ મામલે ફરિયાદ કરી રહ્યા હતા જેના કારણે તેઓ ઘણીવાર સ્કૂલે પહોંચવાનું ચૂકી જતા હતા. જોકે અનેક ફરિયાદો છતાં તંત્ર દ્વારા કોઈ કાર્યવાહી ન કરવામાં આવતા આખરે વિદ્યાર્થીઓએ પોતે આંદોલન કરવા રસ્તે ઉતરવાનો નિર્ણય લેવામાં આવ્યો.

જૂનાગઢના ડુંગરપુરમાં આ વિદ્યાર્થીઓ અચાનક જ માર્ગો પર ઊતર્યા અને તેમણે લાંબો ચક્કાજામ કરીને તંત્ર વિરુદ્ધ નારેબાજ શરૂ કરી દીધી. વિદ્યાર્થીઓના આંદોલનને પગલે લગભગ પાંચ કિ.મી. લાંબો ચક્કાજામ સર્જાયો હતો. જોકે સ્થાનિકો પણ વિદ્યાર્થીઓની માગને સમર્થન કરતા અને તંત્ર વિરુદ્ધ નારેબાજ કરતા અને તંત્ર વિરુદ્ધ નારેબાજ કરતા

કરતા દેખાયા હતા. તંત્રના અધિકારીઓ પણ ઘટનાસ્થળે દોડી આવ્યા હતા અને તેમને સમજાવવાનો પ્રયાસ કર્યો હતો. વિદ્યાર્થીઓનો આક્ષેપ છે કે, 'એસટી બસ અહીં સ્ટોપ કરતી નથી. જેથી અમારે સ્કૂલ જવામાં મુશ્કેલી પડી રહી છે. જ્યાં સુધી ડેપો મેનેજર નહીં આવે ત્યાં સુધી રસ્તા રોકો આંદોલન યથાવત્ રહેશે.' ઘટનાને પગલે પોલીસ પણ ઘટનાસ્થળે ધસી આવી હતી.

ડુંગરપુરમાં એસટી બસનો સ્ટોપ ન આપતા વિદ્યાર્થીઓએ બસ રોકો આંદોલન કરી રસ્તો ચક્કાજામ કર્યો હતો. જેના કારણે જૂનાગઢ- બગસરા અને વિસાવદરનો રોડ ચાર કલાક સુધી બ્લોક થઈ જતા પ કિ.મી. ટ્રાફિક જામ સર્જાયો હતો. જોકે, જૂનાગઢ તાલુકા પોલીસ અને પોલીસની દરમિયાનગીરીથી સ્થળ પર ડેપો મેનેજર પહોંચ્યા હતા. વિદ્યાર્થીઓની માંગણી સંતોષી લેતા અંતે આંદોલન સમેટાયું હતું અને વાહનોની અવરજવર શરૂ કરાઈ હતી.

નામ બદલેલ છે	નામ બદલેલ છે
મારું જુનું નામ આયશાબીબી મોહમ્મદ યામિન શેખ હતું. જે બદલીને નવું નામ આઈસાબીબી યામિન શેખ રાખેલ છે. જેની સર્વેએ નોંધ લેવી.	મારું જુનું નામ મોહમ્મદ યામિન મોહમ્મદનીફ શેખ હતું. જે બદલીને નવું નામ શેખ યામિન મોહમ્મદનીફ રાખેલ છે. જેની સર્વેએ નોંધ લેવી.
સરનામું : ૪/૪૮૪૯-૫૦, પટેલ ફ્લોર, ૧૦૨, અમાલ રેસિડન્સી, સૈફ મહેલ્લા, ગ્રાંપા બજાર, સુરત-૩૯૫૦૦૩	સરનામું : ૪/૪૮૪૯-૫૦, પટેલ ફ્લોર, ૧૦૨, અમાલ રેસિડન્સી, સૈફ મહેલ્લા, ગ્રાંપા બજાર, સુરત-૩૯૫૦૦૩

નામ બદલેલ છે.	નામ બદલેલ છે.
મારું જુનું નામ ત્રાડા કંચનગૌરી કુરુજ હતું જે નામ બદલીને નવું નામ વરસાણી કંચનબેન બાલુભાઈ રાખેલ છે. જેની સર્વે નોંધ લેવી.	મારું જુનું નામ સલતનત શેખ અમીન મન્સૂરી હતું જે નામ બદલીને નવું નામ સલતનત અબુ મન્સૂરી રાખેલ છે. જેની સર્વે નોંધ લેવી.
સરનામું : ૧૦૦૧, સ્કાય હેવન વિંગ-ડી, ગુરુકુળ રોડ, કતારગામ, સુરત-૩૯૫૦૦૪	સરનામું : ૫૦ટ નં. ૬, ગલી નં.૧, શાસ્ત્રી ચોક, લિંબાયત, સુરત

ક્રમ.	સંબંધિત વિગતો
1.	કોર્પોરેટ દેવાદારનું નામ, PAN અને CIN/LLP નંબર સાથે
2.	રજિસ્ટર્ડ ઓફિસનું સરનામું
3.	વેબસાઇટનો URL
4.	મોબાઇલનો સિદ્ધ સંપર્કોનો જ્યાં સ્થિત છે તેની વિગતો
5.	મુખ્ય ઉત્પાદનો/સેવાઓની સ્થાપિત કમતા
6.	હેલ્થ નાણાકીય હર્ષમાં વેચાણેલા મુખ્ય ઉત્પાદનો/સેવાઓની માત્રા અને મૂલ્ય
7.	કર્મચારીઓ/કામદારોની સંખ્યા
8.	બે વર્ષના હેલ્થ ઉત્પાદન નાણાકીય નિદેશનો (સમગ્રપ્રક્ર સાથે) સહિત વડુ વિગતો, લેણદારોની ચાલી URL પર ઉપલબ્ધ છે.
9.	કોલોની કલમ 25(2)(h) હેઠળ રિગોરુસ અસ્થદારો માટે પાત્રતા URL પર ઉપલબ્ધ છે.
10.	વ્યાપક પ્રાપ્ત કરવાની છેલ્લી તારીખ (સુધારેલ તારીખ)
11.	સંબંધિત હરાવ અસ્થદારોની કામચલાઉ ચાલી સહી કરવાની તારીખ (સુધારેલ તારીખ)
12.	કામચલાઉ ચાલીમાં વાંધાઓ સ્પષ્ટ કરવાની છેલ્લી તારીખ
13.	સંબંધિત હરાવ અસ્થદારોની અંતિમ ચાલી જારી કરવાની તારીખ
14.	સંબંધિત હરાવ અસ્થદારોને માહિતી મેમોરેન્ડમ, મુલાકાત મેટ્રિક્સ અને હરાવ ઓપનિંગો માટે વિનંતી જારી કરવાની તારીખ
15.	સંબંધિત ઓપનિંગો સ્પષ્ટ કરવાની છેલ્લી તારીખ
16.	રજિની અભિવ્યક્તિ સહિતનું કરવા માટે ઇમેઇલ આઈડી પર પ્રક્રિયા કરો

તારીખ : ૦૨/૦૭/૨૦૨૫
સ્થળ : મુંબઈ

CA આશીષ પંડેય બઠડ, કુબુબેટિક્સ પ્રોસેસ ઇન્ડિયા પ્રાઇવેટ લિમિટેડના સંદર્ભમાં IBBI નોંધણી નંબર IBBI/TPA-001/TP-P-02841/2023-2024/14362 AFA મહત્વ : ૩1/12/2025 સરનામું : સુનિત નંબર ૬૦૫, કુદા માળ, સનહેટ કેટે, મુન્ડે નગર, અંબેરી કુલ્ડ રોડ, અંબેરી (પૂ), મુંબઈ- ૪૦૦ ૦૫૯

નવી સિવિલ હોસ્પિટલ ખાતે ‘નેશનલ ડોક્ટર્સ ડે’ની ઉજવણી

વિવિધ તબીબી વિભાગોના વડાઓનું પુષ્પગુચ્છ અને શાલ અર્પણ કરી સન્માન કરાયું



જનાદેશ પ્રતિનિધિ, સુરત : વિકટ પરિસ્થિતિમાં ખરેખર રહી દર્દીઓને સેવા-સારવાર આપતા તબીબોની કડીવાલાએ જણાવ્યું હતું કે, સફેદ નિઃસ્વાર્થ ભાવનાને બિરદાવવાના હેતુથી દર વર્ષે ૧ જુલાઈએ ‘નેશનલ ડોક્ટર્સ ડે’ની ઉજવણી કરવાં આવે છે. એટલે નર્સીસ દ્વારા આજે તબીબોને હોલિમટલ ખાતે નર્સિંગ ટીમે વિવિધ એટલે અરોગ્ય કામગીરી બદલ શાલ અને પુષ્પગુચ્છ દ્વારા સન્માન કર્યું હતું.

આ પ્રસંગે ગુજરાત નર્સિંગ કાઉન્સિલના ઉપપ્રમુખ ઇકબાલ કડીવાલાએ જણાવ્યું હતું કે, સફેદ એપ્રનમાં દેવદૂત સમાન તબીબો દર્દીઓ માટે ઈશ્વરનું રૂપ એટલે ડોક્ટર. ડોક્ટર અને દર્દી વચ્ચે મહત્વની કડી જેના અનુસંધાને નવી સિવિલ સન્માનિત કરવામાં આવ્યા છે. તેમણે વધુમાં કહ્યું કે, સફેદ એપ્રનમાં દેવદૂત સમાન તબીબો દર્દીઓ માટે ઈશ્વરનું રૂપ એટલે ડોક્ટર. દર્દી ડોક્ટર

પાસે દુઃખ દર્દ લઈને આવે છે અને હસતો-હસતો, સ્વસ્થ થઈને ઘરે પરત જાય છે. એક સિક્કાની બે બાજુ સમાન ડોક્ટર અને નર્સ કોઈ પણ જાતના ભેદભાવ વિના કુદરતી કે માનવસર્જિત સંકટમાં સતત સેવા આપી સમગ્ર સમાજને મદદરૂપ બને છે. કોરોનાકાળમાં હજારો લોકોના જીવન બચાવનાર અને દેશને મહામારીમાંથી ઉગારનાર તબીબો સાચા અર્થમાં ઈશ્વરનું રૂપ છે. ઉત્કૃષ્ટ તબીબી સેવાને

કોરોનાકાળમાં હજારો લોકોના જીવન બચાવનાર અને દેશને મહામારીમાંથી ઉગારનાર તબીબો સાચા અર્થમાં ઈશ્વરનું રૂપ છે. ઉત્કૃષ્ટ તબીબી સેવાને

અમરેલીમાં અંગત અદાવત રાખી જાહેરમાં ગાડી ચડાવી હત્યાનો પ્રયાસ

અમરેલી,તા.૧ રાજ્યમાં સતત ગુનાખોરીનો ગ્રાહ વધી રહ્યો છે. અસમાજિક તત્વોની ખુલ્લેઆમ ઘદાગીરીની ઘટનાઓ સામે આવે છે. કહેવાતા સુરક્ષિત ગુજરાત રાજ્યની દર બીજા દિવસે પોલ ખુલી રહી છે. ત્યારે રવિવારે રાત્રે અમરેલીમાં સિવિલ હોસ્પિટલ જેવા જાહેર સ્થળ પર ગાડી ચડાવી હત્યાનો પ્રયાસ કરવામાં આવતાં હાહાકાર મચી જવા પામ્યો છે. આ ઘટનાના સીસીટીવી પણ સામે આવ્યા છે. આ

હત્યામાં બે વ્યક્તિને ગંભીર ઈજાઓ પહોંચી છે. પોલીસે હત્યાના પ્રયાસનો ગુનો નોંધી આરોપીને ઝડપી પાડવા પોલીસે ચક્રોગતિમાન કર્યા છે. પ્રામ માહિતી અનુસાર અમરેલી સિવિલ હોસ્પિટલના કેમ્પસમાં હિટ એન્ડ રનની ઘટનામાં મોટો ખુલાસો થયો છે. બે દિવસ પહેલાં સારવડુંલામાં બનેલી મારામારી ઘટનાને લઈને મનુદુઃખ હોવાથી કાર ચાલકે જાહેરમાં ગાડી ચડાવી હત્યાનો પ્રયાસ કર્યો હતો. આ ઘટનામાં અમરેલીની સિવિલ

હોસ્પિટલમાં બેકામ કારચાલકે ત્રણ યુવકોને અડકે લીધા હતાં. જેમાં બે યુવકોને ગંભીર પહોંચી હતી, જ્યારે અન્ય યુવક નીચે પટકાતાં કારચાલકે નીચે પટકાયેલા યુવક પર કારને રિવર્સ લઈને ચડાવી દીધી હતી. આ હત્યાના બનાવની સમગ્ર ઘટના સીસીટીવીમાં કેદ થઈ હતી. સિવિલ હોસ્પિટલ જેવા જાહેર સ્થળ બનેલી ચક્રચારીને ઘટનાને પગલે પોલીસ સફળી જાણી હતી. પોલીસે હત્યાના પ્રયાસનો ગુનો નોંધી વધુ તપાસ હાથ ધરી છે.

નામ બદલેલ છે	નામ બદલેલ છે
મારું જુનું નામ તેજસ જયંતીલાલ નાયક હતું જે બદલીને નવું નામ તેજસ જયંતીભાઈ નાયક રાખેલ છે. જેની નોંધ લેશે.	મારું જુનું નામ ચાશી શર્મા હતું, જે બદલીને નવું નામ ચાગીકા ગોવિંદ શર્મા રાખેલ છે, જેની સર્વેએ નોંધ લેવી.
સહી/- તેજસ જયંતીભાઈ નાયક : સરનામું : એ- ૪૦૪, શ્રીપદ એન્ડિલિયા, વલ્લભ સુપ્તિની સામે, રાજ કોર્નર નજીક, એલ પી સવાલી રોડ, પાલ, સુરત, ગુજરાત- ૩૯૫૦૦૯	સહી/- ચાગીકા ગોવિંદ શર્મા : રહેવાસ : ડી-૧૨૦૧, સ્વુતિ આઈકોન, સ્વુતિ હાઇલેન્ડ સામે, એલ.પી. સવાલી કેનાલ રોડ, રાંદેર, સુરત-૩૯૫૦૦૫

નામ બદલેલ છે.	નામ બદલેલ છે.	નામ બદલેલ છે.	નામ બદલેલ છે.
મારું જુનું નામ આયશાબીબી મોહમ્મદ યામિન શેખ હતું. જે બદલીને નવું નામ આઈસાબીબી યામિન શેખ રાખેલ છે. જેની સર્વેએ નોંધ લેવી.	મારું જુનું નામ મોહમ્મદ યામિન મોહમ્મદનીફ શેખ હતું. જે બદલીને નવું નામ શેખ યામિન મોહમ્મદનીફ રાખેલ છે. જેની સર્વેએ નોંધ લેવી.	મારું જુનું નામ ગૌડ રાધિકા હરેશ હતું જે નામ બદલીને નવું નામ રાધિકા હરીશ ગોડ રાખેલ છે. જેની સર્વે નોંધ લેવી.	મારું જુનું નામ કારોલીયા નીલા નટવરલાલ હતું જે નામ બદલીને નવું નામ (KAROLIYA) કારોલીયા નીલા નટવરલાલ રાખેલ છે. જેની સર્વે નોંધ લેવી.
સરનામું : ૪/૪૮૪૯-૫૦, પટેલ ફ્લોર, ૧૦૨, અમાલ રેસિડન્સી, સૈફ મહેલ્લા, ગ્રાંપા બજાર, સુરત-૩૯૫૦૦૩	સરનામું : ૪/૪૮૪૯-૫૦, પટેલ ફ્લોર, ૧૦૨, અમાલ રેસિડન્સી, સૈફ મહેલ્લા, ગ્રાંપા બજાર, સુરત-૩૯૫૦૦૩	સરનામું : ૧૦૧, રાજ વિહાર-એ, ચોમુખી દેરાસરની બાજુમાં, નગતલાવડી, નવસારી- ૩૯૬૪૪૫	સરનામું : ૧૦૩, રાજલક્ષ્મી એપાર્ટમેન્ટ આમગામ રોડ સંજાણ તાલુકા - ઉમરગામ, જિલ્લા - વલસાડ

નામ બદલેલ છે.	નામ બદલેલ છે.	નામ બદલેલ છે.	નામ બદલેલ છે.
મારું જુનું નામ ત્રાડા કંચનગૌરી કુરુજ હતું જે નામ બદલીને નવું નામ વરસાણી કંચનબેન બાલુભાઈ રાખેલ છે. જેની સર્વે નોંધ લેવી.	મારું જુનું નામ સલતનત શેખ અમીન મન્સૂરી હતું જે નામ બદલીને નવું નામ સલતનત અબુ મન્સૂરી રાખેલ છે. જેની સર્વે નોંધ લેવી.	મારું જુનું નામ આસીક એટવાળા હતું જે નામ બદલીને નવું નામ આસીક મોહમ્મદભાઈ ઈટવાળા રાખેલ છે. જેની સર્વે નોંધ લેવી.	મારું જુનું નામ નાગેમાબાનુ આસીક એટવાળા હતું જે નામ બદલીને નવું નામ નાગેમાબાનુ આસીક ઈટવાળા રાખેલ છે. જેની સર્વે નોંધ લેવી.
સરનામું : ૧૦૦૧, સ્કાય હેવન વિંગ-ડી, ગુરુકુળ રોડ, કતારગામ, સુરત-૩૯૫૦૦૪	સરનામું : ૫૦ટ નં. ૬, ગલી નં.૧, શાસ્ત્રી ચોક, લિંબાયત, સુરત	સરનામું : ૧૧/૧૪૪૮ એ, ઇનાયત મંજિલ, ચીનીવાલા સ્ટ્રીટ, નાણાવટ, સુરત - ૩૯૫૦૦૩	સરનામું : ૨-૨૦૨૦, સિંધી વાડ, સગરામપુરા, સુરત શહેર - ૩૯૫૦૦૨

નામ બદલેલ છે.	નામ બદલેલ છે.
મારું જુનું નામ કારોલીયા નીલા નટવરલાલ હતું જે નામ બદલીને નવું નામ (KAROLIYA) કારોલીયા નીલા નટવરલાલ રાખેલ છે. જેની સર્વે નોંધ લેવી.	મારું જુનું નામ મોહમ્મદ દાનીશ અનવરહુસેન હતું જે નામ બદલીને નવું નામ મોહમ્મદ દાનીશ અનવરહુસેન અંસારી રાખેલ છે. જેની સર્વે નોંધ લેવી.
સરનામું : ૧૦૦૨/એ, રાજહંસ કોરલ, પારસી હોસ્પિટલ રોડ, પ્રસંગ પાર્ટી પ્લોટની બાજુમાં, નવસારી, ગુજરાત- ૩૯૬૪૪૫	સરનામું : ૪૩, સિટી સેન્ટર મૈન બજાર રોડ, વાપી, પારડી, વલસાડ, ગુજરાત- ૩૯૬૪૬૧

નામ બદલેલ છે.	નામ બદલેલ છે.
મારું જુનું નામ જિતેન્દ્રકુમાર મિસ્ત્રી હતું જે નામ બદલીને નવું નામ જિતેન્દ્રકુમાર રમણલાલ મિસ્ત્રી રાખેલ છે. જેની સર્વે નોંધ લેવી.	મારું જુનું નામ મુશ કિરણભાઈ આહીર હતું જે નામ બદલીને નવું નામ મુશ કિરણકુમાર આહીર રાખેલ છે. જેની સર્વે નોંધ લેવી.
સરનામું : ૧૦૦૨/એ, રાજહંસ કોરલ, પારસી હોસ્પિટલ રોડ, પ્રસંગ પાર્ટી પ્લોટની બાજુમાં, નવસારી, ગુજરાત- ૩૯૬૪૪૫	સરનામું : ૧૦૦૧, સ્કાય હેવન વિંગ-ડી, ગુરુકુળ રોડ, કતારગામ, સુરત-૩૯૫૦૦૪

VIOLATES COURT VERDICT

Ban to 7-yr jail: Fears of abuse over Karnataka Bill to curb fake news

Bill casts wide net: ‘Anti-feminism to disrespect of Sanatan’ content

APURVA VISHWANATH
NEW DELHI, JULY 1

DEFINING FAKE news in sweeping terms to include content that is deemed “anti-feminism” and “disrespect of Sanatan symbols”; prescribing a seven-year jail term for social media users held guilty of posting “fake news” as decided by a committee headed by the state Information & Broadcasting Minister; setting up special courts to deal with cases under the law — Karnataka’s Bill to curb fake news raises several questions of free speech and state overreach.

The Karnataka Mis-Information and Fake News (Prohibition) Bill, 2025, in the name of prohibiting misinformation and fake news, empowers a committee of lawmakers to identify and label content on social media as “fake news.” It is the first of its kind state legislation to deal with digital platforms and free speech.

“Any social media users, if found guilty by the Authority for posting fake news on the social media platform shall be punished with imprisonment which

may extend up to seven years and fine which may extend up to Rs 10 lakh or with both,” the Bill states.

That “Authority,” under Section 5 of the Bill, includes the Minister for Kannada and Culture Information and Broadcasting as the ex-officio Chairperson; one member each from the Legislative Assembly and the Legislative Council to be nominated by their respective Houses; two representatives from social media platforms appointed by the state government and a senior bureaucrat as Secretary.

This Authority’s mandate is to “ensure complete ban on promotion and spread of fake news” including “posting of contents which are abusive and obscene including anti-feminism and insult to the dignity of the female”; “disrespect of sanatan symbols and beliefs” among others.

The Authority is also tasked with ensuring “only those content(s) are posted on the social media platform which are based on authentic research on the subjects related to science, history, religion, philosophy, literature.”

This Bill comes in the face of an unequivocal ruling by the Bombay High Court last September that struck down as unconstitutional a key provision of the amended Information Technology (IT) Rules, 2021 which empowered the government to identify “fake news” on social media platforms through a “Fact Check Unit” (FCU). The Court had held that lack of judicial oversight in the Rules was unconstitutional.

The Bill also makes the Bharatiya Nagarik Suraksha Sanhita’s provision on granting anticipatory bail inapplicable to offences under the proposed law.

The Bill’s descriptions of fake news and misinformation widen the scope of abuse and misuse. For instance, fake news is described under Section 2(i) of the Bill as “purely fabricated content” and “editing audio or video which results in the distortion of facts and/or the context.” Misinformation is defined as “knowingly or recklessly making a false or inaccurate statement of fact.”

The provision states that “opinions, religious or philosophical sermons, satire, comedy or parody or any other form of artistic expression” are exempted from the definition. What constitutes “artistic expression” is not defined in the

Bill.

In January 2024, Justice Gautam Patel of the Bombay HC had also struck down the Centre’s IT rules for vague and overbroad terms such as “fake,” “false,” and “misleading.” “Vagueness and overbreadth are both linked to the concept of the chilling effect,” the ruling had said.

In the landmark 2013 ruling in Shreya Singhal v Union of India, striking down 66A of the Information Technology Act that allowed blocking of content, the Court had emphasised that vague definitions cannot be justified to curb free speech.

“Information that may be grossly offensive or which causes annoyance or inconvenience are undefined terms which take into the net a very large amount of protected and innocent speech. A person may discuss or even advocate by means of writing disseminated over the internet information that may be a view or point of view pertaining to government, literary, scientific or other matters which may be unpalatable to certain sections of society. It is obvious that an expression of a view on any matter may cause annoyance, inconvenience or may be grossly offensive to some,” the Court had said.

Before Telangana factory blast that killed 36, suspected malfunctions and red flags

NIKHILA HENRY & SREENIVAS JANAYALA
HYDERABAD, JULY 1

A SERIES of acute malfunctions that led to an unchecked rise in the heat and pressure in the working unit could be behind the fatal blast that killed 36 people at a Sigachi Industries factory near Hyderabad, a prima facie investigation suggests.

Sources in Telangana’s department of factories said the interlocking system at the chemical unit may have malfunctioned, leading to an increase in heating. “The interlocking system basically sets off an alarm or cuts off the heat when it rises beyond a predetermined level. This system appears to have malfunctioned at the factory,” a source said.

The malfunction could have caused the temperatures to rise to an alarming level and for the pressure to build, resulting in the blast, the source said, explaining that the heat has to be at a predetermined level, for safety and to ensure the quality of the product.

The company manufactures microcrystalline cellulose from wood pulp. “The product they manufacture has to be in powder form. It is used in pharmaceutical capsules,” an official said. This powder is, however, not the first product that the factory has to deal with. “The powder form is



Fire and rescue personnel during a rescue operation in Sangareddy district, Telangana, on Tuesday. P77

manufactured from the wet product by increasing the heat. It is at this time that the blast seems to have taken place.”

“There could have been an instrumentation error or sieves’ malfunctioning, which resulted in the blast,” a source said.

Sigachi, incorporated in 1989, “is a global leader in manufacturing microcrystalline cellulose with a diversified presence in pharmaceuticals, food, nutraceuticals, and cosmetics,” its website says.

It serves clients across sectors, including active pharmaceutical ingredients (APIs), food and nutrition, operations and management, cosmetics and personal care, and chemicals, with a presence in Asia, Europe, the Middle

East, Australia, and America.

The FIR was filed by Rajanala Sai Yashwant, 21, whose father, Venkat Jagannathan Mohan (55), died in the incident. The FIR, filed at Bhanoor police station under Sangareddy district police on June 30, said the complainant’s father and other employees in the past informed the management about the need to change the machinery as it was old and could be dangerous. “But, the company management turned a deaf ear to the workers and continued with the old machinery...,” it read. The complainant’s father had been working at the unit for the last 20 years.

Sangareddy SP Paritosh Pankaj said the FIR would be modified as the probe, and action would be taken accordingly.

Student develops technique for colourblind people in Surat



Saakshi Padmawar is an MTEch student at SVNIT.

KAMAL SAIYED
SURAT, JULY 1

AN MTECH student of Sardar Vallabhbhai National Institute of Technology (SVNIT), Surat, has won an award for developing an image recolouring technique to help people with colour blindness. Saakshi Padmawar’s research paper was selected for the best paper award at the OPJU International Technology Conference, held at O P Jindal University, Chhattisgarh, recently.

Padmawar’s research focuses on improving the visual experience for individuals with Colour Vision Deficiency (CVD), popularly known as colour blindness, a condition that affects around eight per cent of the global male population and 0.4 per cent of women and girls.

People with CVD often find it difficult to distinguish between certain colour combinations, especially red and green, or blue and yellow, which can make it challenging to interpret traffic lights, educational charts, websites and more. Padmawar, a student of Computer Science, developed an algorithm which can help people to see a wider range of colours. “This can be used on the screens of gadgets. In the future, such techniques can be used in smart eyeglasses, allowing people to enjoy seeing different colours. I thought about helping people in the medical field. I chose the topic as it came under our subject project. I worked for five to six hours a day for five months on this topic,” she told The Indian Express.

According to Padmawar, “By applying recolouration techniques, we aim to separate red and green hues effectively, enhancing distinguishing while maintaining visual naturalness. The ability to perceive colours arises from the complex interaction of light with the human visual system, particularly the retina cone cells. Any disruption in this process can lead to colour vision deficiencies that impact a person’s daily activities and overall quality of life.”

The paper — titled “Colourblind-Friendly Image Recolouring Using Generative Adversarial Networks” — was prepared under the guidance of associate professor Dr Chandra Prakash. Sources said that out of 440 submissions from across the country to the OPJU International Technology Conference, her paper was chosen among the top 35 before it went on to receive the Best Paper Award.

The paper notes how colour blindness often goes unnoticed as people with the condition may adapt to their environment without realising that they perceive colours differently. This is especially true for mild to moderate forms of CVD, where individuals may only have trouble distinguishing specific colours, such as red and green or blue and yellow.

KOLKATA LAW COLLEGE RAPE CASE

Police get a week’s custody, say ‘all the evidence confirms woman’s statement’

TANUSREE BOSE
KOLKATA, JULY 1

SEEKING 10 more days of custody of the four arrested accused in the Kolkata law college rape case, the police on Tuesday told the court that medical, circumstantial and electronic evidence corroborated the woman’s statement.

The four arrested — prime accused Monojit Mishra (31), a contractual staffer who was a TMC students’ wing functionary; two students — Zaib Ahmed (19) and Pramit Mukherjee (20) — and security guard Pinaki Banerjee — were not brought to the Alipore Police Court Tuesday due to security reasons as a group of women protested in front of the police lock-up on the court’s premises.

The court later extended the police custody of Monojit Mishra, Zaib Ahmed, and Pramit Mukherjee to July 8, while the security guard’s police custody was extended till July 4.

Inside the courtroom, the atmosphere was charged with a large number of lawyers engaging in a heated exchange of words. At one time, the magistrate, Subhadip Mitra, had to leave the courtroom.

Seeking the extension of police custody of the accused, Chief Public Prosecutor Sourin Ghosal emphasised the seriousness of the crime, saying that “after the victim became unwell, they bought an inhaler for her so that they could torture her further”.

Mishra’s counsel wanted to know if the police had seized the woman’s cellphone and sent it for

VICE-PRINCIPAL QUESTIONED AGAIN

Kolkata: The SIT of Kolkata Police, probing the alleged rape of a 24-year-old student, on Tuesday questioned the vice-principal of the law college for the second time. Sources said 31-year-old Monojit Mishra, the prime accused, allegedly spoke to the vice-principal over the phone on June 26, a day after the alleged crime took place. “We are keen to ascertain the nature of the conversation and whether it pertained to the crime in any capacity,” a police officer involved in the probe said. The ongoing probe involves extensive analysis of call detail records of the three arrested accused, as authorities work to uncover the full extent of their communications following the crime. **ENS**

forensic examination.

“Has the IO seized the mobile phone of the victim? Has the CDR (call data record) of the victim and the three accused been collected? Let those be investigated. Our (accused) phones have been seized. Has the victim’s phone been seized and sent to the FSL (Forensic Science Laboratory)? This is a conspiracy. By reading the FIR, no one will say this is a case of gangrape,” Ganguly told the court. Meanwhile, the college terminated the services of Mishra and expelled the two other co-accused.

In Rajasthan, practical lessons in fatherhood: How to raise a child

ANKITA UPADHYAY
DUNGARPUR (RAJASTHAN), JULY 1

DURING A weekly telephonic conversation with an anganwadi worker and the village poshan champion (community motivators) in late 2020, Mukesh Kharadi, 34, a resident of Dungarpur’s Sabli village, was informed that his 32-year-old wife Jaya’s pregnancy was considered “high risk” because she was expecting twins and was highly anaemic. That conversation, says Mukesh, then a worker in a tile factory in Udaipur, nearly 100 km from his village, made him realise that he could no longer behave like a “typical” husband.

“They said I need to be around to take care of Jaya and help raise our twins, who were later born prematurely. In my community, a man lives separately after marriage, but is never taught to take care of his pregnant wife or newborns. The wife manages on her own, at times, with help from anganwadi workers,” he tells *The Indian Express*, sitting on a plastic chair next to Jaya, their twins Prajna and Pragma on their lap, in their Sabli home.

So Mukesh quit his job to drive tractors at nearby farms. “The anganwadi worker and poshan champion taught me about the importance of nutrition for pregnant women. I know now that they need iron-rich foods like dals (lentils), nuts and coconut water. I even learned to cook fish and egg curry for Jaya,” he adds.

Mukesh is part of a growing tribe of husbands actively involved in maternal and newborn care, an aspect of pregnancy earlier deemed as “women’s work”. For Rajasthan, this is where the solution to its problems lay.

Despite the Pradhan Mantri Matru Vandana Yojana (PMMVY) for pregnant and lactating women, low birth-weight indicators con-



Mukesh Kharadi & Jaya with their twins. Ankita Upadhyay

tinued to plague the state. To improve maternal and child nutrition, Rajasthan decided to augment the PMMVY by launching a cash plus model (money transfers combined with additional services) as a pilot programme. Around 2020, Rajasthan’s Department of Women and Child Development launched its Social and Behaviour Change Communication (SBCC) strategy across its five tribal districts of Banswara, Baran, Dungarpur, Udaipur, and Pratapgarh. The programme, being managed by the Integrated Child Development Services (ICDS), was launched with technical support from IPE Global, an international development consultancy group.

In a first for an Indian state, the SBCC included cash initiative in the form of direct benefit transfers (DBT): ₹5,000 (in two installments) for the birth of the first child and ₹6,000 for the second birth, provided the child was a girl and the pregnancy registered.

A recent report card on Rajasthan’s cash plus model shows huge improvements in women’s access to nutrition in these districts, including a nearly 50% rise in early breastfeeding, women being more receptive to home-based counselling, improvement in dietary diversity among expectant mothers and more women using

cash specifically for nutrition. Nearly two lakh women expecting their second child in these five districts benefited under the scheme’s financial aid and counselling services, the report card states. SBCC’s biggest success, however, came from a crucial element — involvement of men in maternal and newborn care — a crucial component that was neglected earlier under various schemes on maternal care.

Take the case of Jaya’s pregnancy. Due to her low haemoglobin levels, village poshan (nutrition) champion Rajendra Baranda helped Mukesh understand the importance of nutrition for health of his wife and unborn children.

Rajendra, who visits homes across Sabli village to counsel families and register new beneficiaries, says, “I make it a point to speak to the men now.” Veena Rajapatti, a worker at Nala Fala Anganwadi Centre in the village for 15 years, says SBCC has helped shift focus. “Earlier, our work was limited to women. Now, we are also engaging with men. The change is gradual, but it’s happening,” she says.

Several outreach strategies were launched to foster this shift, including a poster campaign portraying caring husbands as “true Baahubalis” (the one with strong arms), a nod to the 2015 S S Rajamouli film, creating a men’s WhatsApp groups to share nutrition tips for pregnant and lactating women, regular village health and nutrition committee meet, and kala jathas (traditional street plays). “In these posters, we ask, ‘Who is the real Baahubali?’ The answer is simple, the one who takes care of his wife,” says Veena.

FULL REPORT ON
www.indianexpress.com

GOVERNMENT OF ODISHA OFFICE OF THE CHIEF CONSTRUCTION ENGINEER RURAL WORKS CIRCLE, BALASORE					
No:-2190 /WE, Dt:- 26/06/2025 e-procurement Notice					
1.	Name of the Work:-	:- "Building Works."			
2.	Estimated Cost:-	:- As per annexure.			
3.	Time for completion:-	:- As per annexure.			
4.	No of Work:-	:- As per annexure.			
4.	Summary for key dates is provided below:-				
Procurement Officer		Bid Identification No.	Availability of tender On-line for bidding	Last Date & Time of seeking Tender Clarification	Date & Time of Opening of Tender in O/O C.C.E.R.W. Circle, Baripada
1		2	3	4	5
Chief Construction Engineer, Rural Works Circle, Balasore		N.C.B. No-15 of 2025-26	Dt. 08.07.2025 at 11.00 A.M.	Dt. 22.07.2025 up to 5.00 P.M.	Dt. 23.07.2025 at 11.00 A.M.
Further details can be seen from the website www.tendersodisha.gov.in Sd/- Any other changes/Corrigendums may be seen only in website www.tendersodisha.gov.in Chief Construction Engineer, R.W. Circle, Balasore					
OIPR- 25105/11/0061/2526					

OFFICE OF THE CHIEF CONSTRUCTION ENGINEER, RAYAGADA (R&B) CIRCLE, RAYAGADA e-mail ID - sepwd_rgdga@yahoo.com, Phone/Fax No-06856 - 223049 e-Procurement Notice Bid Identification No. C.C.E (RANDB) RGDA-02/2025-26 (Online) Dt. 25.06.2025	
No. 865 Date. 25.06.2025 INVITATION FOR BIDS	
1. The Chief Construction Engineer, Rayagada (R&B) Circle, Rayagada on behalf of Governor of Odisha invites percentage rate bids in double cover mode to be received in online mode only for the construction of works as detailed in the table below:	
2. Nature of work	Bridge Work
3. No. of works	01 (One) No. of work
4. Estimated Cost. (Approximately)	Rs. 611.30 Lakh
5. Bid Cost (Online)	Rs. 10,000/-
6. EMD/ Bid Security Amount (Online)	One Percentage of the Estimated Cost.
7. Class of Contractor	A and Special Class as per Financial Eligibility.
8. Availability of Bid Documents in the website	11.00 Hours of Dt. 08.07.2025 up to 5.00 P.M.
9. Date of opening of Bid	11.00 Hrs of Dt. 24.07.2025.
10	The Bidders have to participate in ONLINE bidding only. Further details can be seen from the website: https://tendersorissa.gov.in. Any Addendum/Corrigendum/cancellation of tender can also be seen in the said website. The authority reserves the right to reject any or all bids without assigning any reason thereof.
OIPR 34154/11/0013/2526 Sd/- Chief Construction Engineer, Rayagada (R&B) Circle, Rayagada	

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR CUBATICS PROCESSORS INDIA PRIVATE LIMITED IS CURRENTLY HAS ONE POWER GENERATING UNIT AND WAS EARLIER INTO PRODUCTION & SALE OF PSF INDUSTRY AT SURAT (Under sub-regulation (1) of regulation 50A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
SL.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN & CIN/ LLP No. M/s Cubatics Processors India Private Limited CIN:U17120GJ2008PT0052714 PAN: AABCJ9389D
2.	Address of the registered office B-25 Gujarat Eco Textile Par N.H. No. 8, At & Po. Palsana, Surat, Gujarat- 394315
3.	URL of website NA
4.	Details of place where majority of fixed assets are located Wind Power Project (Windmill) at Survey No. 51/2A/1P2 Ratdi-7, Ratadi Village, Porbandar District, Gujarat
5.	Installed capacity of main products/ services 2100 Kilo watt
6.	Quantity and value of main products /services sold in last financial year Not Available
7.	Number of employees/ workmen NIL Employees
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: Details can be sought by prospective resolution applicant via e-mail by raising specific request at e-mail id: resolution.cubatics@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: Details can be sought by prospective resolution applicant via e-mail by raising specific request at e-mail id: resolution.cubatics@gmail.com
10.	Last date for receipt of expression of interest 23rd July 2025
11.	Date of issue of provisional list of prospective resolution applicants 25th July 2025
12.	Last date for submission of objections to provisional list 30th July 2025
13.	Date of issue of final list of prospective resolution applicants 31st July 2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 1st August 2025
15.	Last date for submission of resolution plans 1st September 2025
16.	Process email id to submit Expression of Interest resolution.cubatics@gmail.com
Date: 02/07/2025 Sd/- Place: Mumbai CA IP Pankaj Bhattad Resolution Professional	
In the matter of Cubatics Processors India Private Limited IBBI Registration No. IBBI/IPA-001/IP-P-02841/2023-2024/14362 AFA Valid Upto: 31/12/2025 Address: Unit No. 605, 6th Floor, Sunteck Crest, Mukund Nagar, Andheri Kurla Road, Andheri (E), Mumbai- 400 059	